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SHRI SAMAR GUHA (Contai): Sir, my half-an-hour discussion is to be raised this evening. (Interruptions)

MR SPEAKER At 5 o'clock we will have it Do not worry about it Even if it is swallowed up by this discussion, it will be postponed to the next day Do not worry about it

13 02 hrs

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S A KADER (Bombay-Central-South) I beg to move

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952"

MR. SI'EAKER The question is

SHRI SEZHIYAN (Kumbakonam).
What is the reason for extending it?
MR SPEAKER I am putting the question The question is.

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted

13 03 hrs.

MATTERS UNDER RULE 377
(i) RE DELIMITATION OF CONSTITUENCIES IN ORISSA BEFORE LAD TERM
ELECTIONS

MR. SPEAKER. Now, Shri Mohanty. I saw your motion yesterday. I allow you today

SHRI SURENDRA MOHANTY (Kendrapara): Sir, I am grateful to you for having allowed me to raise the matter—

MR SPEAKER I was very sorry.
You were angry But I was not aware of it I am sorry I have allowed you today

SHRI SURENDRA MOHANTY I am grateful to you for having allowed me to raise the matter on the floor of the House. The House will recollect that Orissa is at present under President's rule, and the mid-term election is to be held to constitute a new Legislative Assembly. What is agitating the public mind in Orissa is whether the election will be held after delimitation of the constituencies as required m article 82 of the Constitution, and whether the election will be held after the revised electoral rolls or without them.

We made a query to the Election Commission, and the Election Commission has written—I quote.

"It is for the Government of India and Parliament to decide when President's rule will be rescuided or terminated."

In that context, I would beg of the Government to let the people know whether they are going to have the election without delimitation or with delimitation According to the Constitution, there can be no choice left. There has to be delimitation before the elections are held Therefore. may I request the Government, through you, to make a statement or this subject and to dispel the misgivings in the public mind which have been caused due to speculations m the press?

SHRI SHYAMNANDAN MISHRA (Begusarai): One point of constitutional importance arises out of this How could the Election Commission write to them to this effect? The Election Commission must be con-

[Shri Shyamnandan Mishra]

versant with the Constitutional provisions in this regard. How is that the Election Commission told them that it is for the Government or the Parliament to do that? The Parliament or the Government have no choice in this matter. The delimitation has to be completed.

(ii) SHORTAGE OF KEROSENE OIL IN NORTH BIHAR

श्री जगन्नाथ मिश्र (मध्वनी) : म्रध्यक्ष महोदय, बिहार एक पिछड़ा हुन्ना प्रदेश है, जहां विभिन्न प्रकार की समस्यायें हैं । खाद्य समस्या ने वहां एक विकट रूप धारण कर लिया है और खासकर उत्तर बिहार की हालत तो ग्रीर भी दयनीय हो चुकी है। इन ग्रभावों के बीच में एक नया स्रभाव स्रौर पैदा हो गया है, जिस के कारण लोग बहुत परेशान हैं, ग्रीर वह है मिट्टी के तेल का ग्रभाव ।

गर्मी के मौसम में उस क्षेत्र में मच्छर का उपद्रव विशेष रूप से बढ़ जाता है, जिम से लोग रोगग्रस्त हो जाते हैं। वहां की जल-वायुका ऐसा ग्रसर है कि भीर भी बीमारियां इस मौसम में उत्पन्न हो जाती हैं। वहां देहात में बिजली की भी श्रापृति नहीं की गई है--श्रीर भ्रगर हुई भी है, तो वह नाम-मात्र की है। इस स्थिति में लोगों को भोजन पकाने के लिए, रोणनी के लिए और बीमारियों की दवा-दारू देने के लिए मिट्टी के तेल की ग्रावश्यकता है। जब मैं भ्रपने क्षेत्र में गया, तो मिट्टी के तेल की कामी से उत्पन्न होने वाली स्थिति मैंने स्वयं देखी । मैं उस से इतना प्रभावित हसा कि मैंने इस बारे में इंडियन आयल कारपोरेशन के डिस्टिक्ट मैनेजर से सम्पर्कस्थापित किया । उन से जो संक्षिप्त जवाब मिला है, उस को मैं यहां पढ

कर सुनाना चाहता है, ताकि आप को श्रीर इस सदन को स्थिति की पूरी जानकारी हो जाये।

"We are in receipt of your letter dated 6th April, 1973 in respect of kerosene availability at Ghoghardiha. Recently there has been some scarcity of kerosene due to less availability of the same ex our Garhara depot. For your information we may advise you that Garhara in turn gets kerosene from Calcutta but it does not get full supplies due to either less availability at Calcutta or the shortage of T/Ws. In view of above it some times becomes very difficult for usto keep the above mentioned area fully fed. However within availability we are trying to ensure that as much kerosene as is possible is sent to the above area."

जब यह स्पष्ट है कि वहां मिट्टी के तेल का ग्रमाव है, तो मैं दरख्वास्त कहांगा कि सम्बन्धित मंत्री इस बारे में वक्तव्य दें।

(iii) Re MOTION PASSED BY FOURTH LOK SABHA ON THE TWELFTH REPORT OF THE COMMITTEE OF PRIVILEGES

स्त्री मध्य लिमये (बांका) : ग्रध्यक्ष महोदय, पुराने सदस्यों को याद होगा कि चौथी लोग समा के ग्राखिरी सब में 2 दिसम्बर, 1970 को विशेवाधिकार समिति की रिपोर्ट पर मैं ने एक प्रस्ताव सदन के सामने रखा था । वह प्रस्ताव इस प्रकार था :

"That this House having considered the Twelfth Report of Committee of Privileges presented to the House on the 24th November, 1970, in which Shri